

ITEM NO.48

COURT NO.1

SECTION PIL-W

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 520/2023

UDIT GOYAL & ORS.

Petitioner(s)

VERSUS

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH & ANR.Respondent(s)

(FOR ADMISSION)

Date : 01-05-2023 This petition was called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA**

For Petitioner(s) Ms. Ruchi Gupta , AOR

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The grievance of the petitioners is that the High Court of Punjab and Haryana has completely prohibited access to Hybrid hearings following the resumption of physical hearing on 28 March, 2022.
- 2 We are of the considered view that the grievance of the petitioners shall be suitably addressed to the Chief Justice of the High Court of Punjab and Haryana on the administrative side particularly having regard to the investment of public funds as a part of the e-Courts project.
- 3 We permit the petitioners to move a representation in that behalf before the Chief Justice so that a suitable view can be taken in that behalf.

5 The Writ Petition is accordingly disposed of at this stage.

6 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR